

**DEVAN RAMACHANDRAN, J.**

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**W.P. (C) Nos.12178/2019, 12200/2019  
& 26534/2021**  
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**Dated this the 23<sup>rd</sup> day of August, 2022**

**ORDER**

Read orders dated 20.07.2022 and 08.08.2022.

2. Sri.P.G.Pramod - learned Government Pleader, sought further time to obtain instructions, saying that the Government is in the process of evaluating and assessing the queries of this Court.

3. I, therefore, adjourn this matter to be called on 01.09.2022; however, extending the interim order dated 08.08.2022, until that date.

I must, however, clarify for the benefit of the Government that when scholarships are taken away, students like the petitioners, who belong to the "BPL category", would be put to a situation where they will be unable to continue with their education. This would be contrary to the social

engineering principles that we hold dear in our constitutional Scheme; and certainly, therefore, the Government has to come out with a mechanism to ensure that the institutions do not suffer, while the "BPL" students are allowed to continue their education without impediment.

akv  
H/o

Sd/-  
**DEVAN RAMACHANDRAN**  
**JUDGE**